Directorate General of Foreign Trade Udyog Bhawan DES-V Section

Minutes of NC-V meeting held on 19.01.2012

The meeting No.42/AM-12 for the licensing year 2011-12 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 19.01.2012 in Room No.11 of DGFT under the Chairmanship of Shri A.K. Singh, Jt. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri K.C. Meena, Dy. DGFT	DGFT
2.	Shri Kuldeep Singh, Asstt. Director	DC (MSME)
3.	Shri P.P. Pasricha. FTDO	DGFT

At the outset the Minutes of NC-V Meetings No.40/AM12 dated 05.01.2012 were ratified. The agenda for meeting No.42/AM-12 dated 19.01.2012 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

: 42/84-ALC3/2011 **MEETING DATE**: 19.01.2012 MEETING NUMBER

Case No.:10/38/84-ALC3/2011		10.01.0010	Status: Approved
HQ File :01/84/050/00294/AM12/		Lic.No/Date:0510307402 08.11.2011	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/56/2011-12/Hosy., dated 18.1.2012 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity	
		Quantity		allowed	
1.	99% Cotton, 1% Spandex	19,600	99% Cotton 1% Spandex Fabric,	@1.14	sq.
	Embroidered Girls Long	Nos.	GSM-320+/-10%	meter	per
	Flared Bermuda (Style			piece	
	No.145446)		Snap Fastners	Net to net	
			Zip Fastners	Net to net	
			70% Polyester 30% Cotton Dyed	@ 0.30	sq.
			Fabric, GSM-105+/-10%	meter	per
				piece	
			Elastic	@ 0.90	sq.
				meter	per
				piece	
			Embroidered Metalic Thread	50 meters	
			Fusible interlining	0.30	sq.
				meters	per
				piece	
			Security Tags	Net to net	
2.	99% Cotton, 1% Spandex	9500	99% Cotton 1% Spandex Denim	@0.98	sq.
	Girls Denim Flared Skirt	Nos.	Fabric, GSM-320+/-10%	meter	per
	(Style No.145872)			piece	
			Snap Fastners	Net to net	
			70% Polyester 30% Cotton Dyed	@ 0.30	sq.
			Fabric, GSM-105+/-10%	meter	per
				piece	
			Elastic	@ 0.30	sq.
				meter	per

				piece	
			Fusible interlining	0.30	sq.
				meters	per
				piece	
			Embroidered Metalic Thread	50 meters	
			Security Tags	Net to net	
3.	69% Cotton, 30%	11,200	69% Cotton, 30% Polyester, 1%	@0.92	sq.
	Polyester, 1% Spandex	Nos.	Spandex Denim Fabric, GSM-	meter	per
	Denim Girls Embroidered		320+/-10%	piece	
	Shorts (Style No.145678)		70% Polyester 30% Cotton Dyed	@ 0.30	sq.
			Fabric, GSM-105+/-10%	meter	per
				piece	
			Snap Fastners	Net to net	
			Elastic	@ 0.90	sq.
				meter	per
				piece	
			Embroidered Metalic Thread	100 meters	3
			Fusible interlining	0.30	sq.
				meters	per
				piece	
			Zip Fastners	Net to net	
			Security Tags	Net to net	
4 .	69% Cotton, 30%	10,050	69% Cotton, 30% Polyester, 1%	@0.93	sq.
	Polyester, 1% Spandex	Nos.	Spandex Denim Fabric, GSM-	meter	per
	Infants & Girls Shorts		300+/-10%	piece	
	(Style No.148892)		Snap Fastners	Net to net	
			Zip Fastners	Net to net	
			Elastic	@ 0.90	sq.
				meter	per

				piece	
			70% Polyester 30% Cotton Dyed Fabric, GSM-105+/-10%	@ 0.30 meter	sq. per
			Fusible interlining	piece 0.30	
			Tusion incriming	meters	sq. per
			Security Tags	Net to net	
			Embroidered Metalic Thread	100 meters	S
5.	99% Cotton, 1% Spandex Denim Girls Shorts (Style	900 Nos.	99% Cotton 1% Spandex Denim Fabric, GSM-380+/-10%	@0.85 meter	sq. per
	No.707923)			piece	
			Snap Fastners	Net to net	
			Zip Fastners	Net to net	
			Elastic	@ 0.90	sq.
				meter piece	per
			70% Polyester 30% Cotton Dyed Fabric, GSM-105+/-10%	@ 0.30 meter piece	sq. per
6.	72% Cotton, 27%	810 Nos.	72% Cotton, 27% Polyester, 1%	@1.42	sq.
	Polyester, 1% Spandex		Spandex Denim Fabric, GSM-	meter	per
	Girls Long Denim		325+/-10%	piece	
	Bermudas (Style No.0931)		Snap Fastners	Net to net	
			Rivets	Net to net	
			Zip Fastners	Net to net	
			Elastic	@ 0.90	sq.
				meter piece	per

1 1	70% Polyester 30% Cotton Dyed Fabric, GSM-105+/-10%	@ 0.30 meter piece	sq. per
--------	---	--------------------------	------------

The GSM should match in both import and export.

RLA may take suitable consequential action accordingly.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:8/38/84-ALC3/2011	Party Name: INMARCO INDUSTRIES PRIVATE LIMITED	Meet No/Date:42/84-ALC3/2011 19.01.2012	Status: Rejected			
HQ File :01/84/050/00292/AM12/	RLA File :03/94/040/00683/AM12/	Lic.No/Date:0310664311 09.11.2011	Reject			
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that separate names of the products have been given in the export side and weight of the products have not been given. Chartered Engineer certificate has been provided which does not give the composition of export items. Chartered Engineer certificate reveals that export are various type i.e. Kevlar Aramid yarn, single yarn etc. Obviously, there are various types of Export and Import items. In view of above, the Committee was unable to finalise the norms and constrained to reject the case.						

	Case No.:11/38/84-ALC3/2011	Meet No/Date:42/84-ALC3/2011 19.01.2012	Status: Deferred
3	HQ File :01/84/050/00295/AM12/	Lic.No/Date:0510307726 14.11.2011	Defer Date:16.02.2012

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). It was, therefore, decided to await the same and defer the case for re-listing on 16.2.2012.

Case No.:9/38/84-ALC3/2011	Party Name: GAURAV INTERNATIONAL	10.01.0010	Status: Approved
HQ File :01/84/050/00293/AM12/		Lic.No/Date:0510308184 16.11.2011	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/57/2011-12/Hosy., dated 18.1.2012 as detailed below:

S.No.	Export Product	Export	Import item	Quantity	
		Quantity	-	allowed	
1.	Ladies Top made of 73% Cotton, 27% Silk bleached	2960 Nos.	73% Cotton, 27% Silk bleached woven fabric, GSM-51+/-10%	3640.8 meter	Sq.
	woven fabric, GSM-51+/- 10% (Style No.274979)			(@1.23 meter	sq. per
				piece)	•

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:2/42/84-ALC3/2011	'	10.01.0010	Status: Approved
HQ File :01/84/050/00300/AM12/		Lic.No/Date:0310668661 02.12.2011	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product		Export Ouantity	Import item	Quantity allow	ved
1.	Flax	Fabrics	14,245	Flax yarn	14,957	Kgs.

(Dye	ed/Undyed)	Kgs.		(including	5%	
				wastage)		
The R.A. shall be	e advised to take necessar	ry action subje	ect to compliance of other usu	al conditions.		

	Case No.:3/42/84-ALC3/2011	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:42/84-ALC3/2011 19.01.2012	Status: Deferred
6	HQ File :01/84/050/00301/AM12/		Lic.No/Date:0510310176 02.12.2011	Defer Date: 16.2.2012
	D	1 1 1 1 1	1 / 11 11	C 41 4

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 16.02.2012.

Case No.:4/42/84-ALC3/2011	Party Name: RICHA GLOBAL EXPORTS P. LTD.	10.01.2012	Status: Approved
HQ File :01/84/050/00302/AM12/		Lic.No/Date:0510310180 02.12.2011	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities nresent in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:

present in	present in the meeting decided to fathly the Advance Adhorization issued in this case as detailed below.					
S.No.	Export Product	Export	Import item	Quantity		
		Quantity		allowed		
1.	Ladies Tank Top made of 100% Nylon Net knitted Dyed fabric, GSM-45+/-10% Style No.IP202780.		100% Nylon Net knitted Dyed fabric, GSM-45+/- 10%	7550 Sq. meter		

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:1/42/84-ALC3/2011	5	Meet No/Date:42/84-ALC3/2011 19.01.2012	Status: Approved
HQ File :01/84/050/00299/AM12/	RLA File :07/24/040/00334/AM12/	Lic.No/Date:0710084737 16.12.2011	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	100% Natural Silk fabric/Madeups made out of 100% Mulberry Raw Thrown Silk Yarn of any grade (other than dupion yarn)		100% Mulberry Raw Thrown Silk Yarn of any grade (Gummed)(other than dupion yarn)	2916.22 Kgs. (including 39% wastage)

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:5/42/84-ALC3/2011		Meet No/Date:42/84-ALC3/2011 19.01.2012	Status: Rejected
HQ File :01/84/050/00303/AM12/		Lic.No/Date:0210171452 26.12.2011	Reject:

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that no drawing, design, CAD/CAM, measurement has been given in this case. In view of the above, Committee was unable to finalise the norms and constrained to reject the case.

RLA may take suitable consequential action accordingly.

MANUAL AGENDA CASES

(10)

Case No.365	M/s India Fashions Ltd., Mumbai			
NC 42/AM-12, dt.19.1.2012	File No.01/84/162/131/AM-12/DES-V			
Ratification of Advance Authorisation No. 0310632105 dated 20.5.2011.				

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Knitted men's sweaters 70% Cotton, 15% wool,	6982 Nos.	Yarn 70% Cotton, 15% wool, 15% Nylon	3840 Kgs. (@ 0.550 gms per
	15% Nylon			piece)

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(11)

Case No.366	M/s Tozai Safety Pvt. Ltd., New Delhi		
NC 42/AM-12, dt.19.1.2012	File No.01/84/50/163/AM-12/DES-V		
Re-fixation of input output norms against Advance Authorisation No. 0210163118 dated 27.07.2011.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Based on the sample present by Shri Sushil Goenka, representative of the applicant firm in personal hearing, the import item was allowed @ 0.26 sq. meter per pair. Since this import item is of GSM-390, the ad-hoc norm is 0.121 gms in KG term. The import in item No.3 was allowed @ 0.22 sq. meter per pair. GSM of this import item is 800 and in KG term, the ad-hoc norm is 0.275 kg per pair. Therefore, the Committee has decided not to change its decision in KG term or in sq. meter term and decided to maintain status quo in this case.

(12)

Case No.367	M/s SRF Ltd., Tamil Nadu

NC 42/AM-12, dt.19.1.2012	File No.01/84/50/224/AM-12/DES-V		
Ratification of input output norms against Advance Authorisation No. 0410128354 dated 21.09.2011.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The Committee observed that applicant firm has not furnished any additional information except quoting of SION number. Without requisite information, the Committee could not consider the proposal and decided to maintain status quo in this case.

(13)

Case No.368	M/s Radiant Exports, Noida
NC 42/AM-12, dt.19.1.2012	File No.01/84/50/183/AM-12/DES-V
Ratification of input output norms against Advance Authorisation No. 0510302021 dated 12.09.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 16.02.2012.

(14)

Case No.369	M/s Orient Craft Ltd., Gurgaon
NC 42/AM-12, dt.19.1.2012	File No.01/84/162/206/AM-09/DES-V
Fixation of input output norms for Annual Advance Authorisation No. 0510264383 dated 14.05.2010.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have not given drawing, design, calculation sheet CAD/CAM, size-wise measurement and furnished the application in incorrect format. In absence of which, it is not possible to compute the requirement of inputs for the export product asked for. In view of this, Committee was constrained to reject the case.

RLA may take suitable consequential action accordingly.

(15)

Case No.370	M/s Meenakshi India Limited
NC 42/AM-12, dt.19.1.2012	File No.01/84/162/589/AM-09/DES-V

Ratification of Advance Authorisation No. 0410099371 dated 21.10.2008.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The Committee observed that applicant firm has not furnished any additional information like drawing, design, CAD/CAM. The applicant firm neither mentioned the style number nor enclosed the single style sheet, CAD/CAM, measurement of product. Therefore, the Committee decided to maintain status quo in this case. The Committee suggested the applicant firm to give style number of each of the product in their each of the application.

(16)

Case No.371	M/s Jiwanram Sheoduttrai Industries Ltd., Kolkata
NC 42/AM-12, dt.19.1.2012	File No.01/84/50/154/AM-10/DES-V
Ratification of input output norms against Advance Authorisation No. 0210133247 dated 03.11.2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC(MSME) for their examination and comments and handed over the file to AD(MSME) during the meeting. It was decided to defer the case for re-listing on 16.02.2012.

(17)

	Case No.372	M/s Hitesh Healthcare, Una
	NC 42/AM-12, dt.19.1.2012	File No.01/84/50/207/AM-12/DES-V
Clarification on SION for export item (ITCH)-62101000) made out of import item (ITCHS 5603120		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has requested for advance licence under any one of the SION J-370, J-56 or J-57. The Committee observed that under SION J-56, J-57, the export product is non-woven fusible coated interlining and under SION J-370, the export product is fabric. From the sample, the export product seems to be disposable garments and not fabric or interlining. Therefore, the export product does not cover under these SION. The Committee suggested applicant firm that after giving the exact description of export products, the firm may apply for fixation of ad-hoc input output norms.

(18)

Case No.373	M/s Maharani of India	
NC 42/AM-12, dt.19.1.2012	File No.01/84/50/265/AM-12/DES-V	
Ratification of input output norms in respect of Advance Authorisation No. 0510308644 dated		
18.08.2011 under para 4.7 of HBP.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Strap Top-Anita Crochet	32,798	Chemical Lace (crochet) Fabric	11,000 Sq.
	Tank Top for girls made of	Nos.	100% cotton width 120 cms	meter (@
	100% cotton chemical lace		GSM 236+/-10%	0.335 sq.
	Fabric (crochet) width 120			meter/pc).
	cms, GSM 236+/-10% and			
	Poly Georgette fabric GSM			
	60 and Rayon Fabric GSM			
	120, Style No.0133191.			

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

<u>(19)</u>

Case No.374	M/s Richa & Co., New Delhi
NC 42/AM-12, dt.19.1.2012	File No.01/84/50/050/AM-09/DES-V
Ratification of input output norms against Advance Authorisation No. 0510216873 dated 22.02.2008.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the

meeting decided to ratify the Advance Authorization issued in this case as detailed below:

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Ladies short coat made of 100% linen dyed woven fabric, GSM:170+/-10%		100% linen dyed woven fabric, GSM:170+/-10%	12,390 Sq. meter (@ 2.10 sq. meter per piece)

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(20)

Case No.375	M/s Richa & Co., New Delhi
NC 42/AM-12, dt.19.1.2012	File No.01/84/50/098/AM-08/DES-V
Ratification of input output norms again	nst Advance Authorisation No. 0510205952 dated 10.07.2007.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to re-fix the norms against Advance Authorization issued in this case as per detailed below:-

Γ	<u> </u>	D 1 1	- ·	T	0 .:.
	S.No.	Export Product	Export	Import item	Quantity
			Quantity		allowed
ſ	1.	Ladies shirt made of 65%	10,500	65% polyester, 35% cotton	41,475 Sq.
		polyester, 35% cotton solid	Nos.	solid dyed crinkle fabric,	meter (@
		dyed crinkle fabric,		GSM:112+/-10% variation	3.95 sq. meter
		GSM:112+/-10% variation			per piece)

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Outside agenda cases

(21)

Case No.	M/s Hegde Marketing Company, Coimbatore
NC 42/AM-12, dt.19.1.2012	File No.01/84/162/321/AM-12/DES-V
Seeking clarification on HS code applicable for tea bag stapling cotton thread	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) alongwith cone of sample yarn for their examination and comments. It was decided to defer the case for re-listing on 16.2.2012.
